published in the Jansatta, Delhi dated 26th July, 1990 captioned "Samitian Bhi Paak Saaf Nahih Hain":

Written Answers

- (b) if so, the details of action taken against Anand Lok Cooperative Group Housing Society for acting illegally and in, violation of DCS Act/ Rules and Directives issuied thereunder with dates of initiation of action in each matter:
- (c) the details of members found defaulter in payment and not eligible for inclusion in the draw at the time of allotment of flats by the said Society illegally;
- (d) whether the Registrar Cooperative Societies allowed the said society to get afresh affidavits from all the members after the ones filed earlier were found defected and objections filed in the High Court in this regard; if so, the reasons therefor; and
- (e) the reasons for allowing the Society to continue to act in violation of DCS Act/Rules and Directive issued thereunder and not taking appropriate action at appropriate time?
- THE) MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) Yes, Sir.
- (b) to (e) The information is being collected and will be laid cm the Table of the Sabha.

Study on problem villages

- 1087. SHRi JITENDRABHAI LABH-SHANKER BHATT: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that the PAC has asked Government to initiate an indepth study to know how far the people in the problem villages being covered under the Safe Drinking Water Scheme are actually receiving the drinking water as appeared in the Deccan Herald of the **11th** September, 1990, and
- (b) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT °F RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM' BAHADUR SINGH); (a) Yes, Sir.

(b) The Report of the PAc has been circulated to all States/UTs for appropriate action. Out of 1, 61, 7221 problem villages as on 1-4-85, 1, 53, 390 problem villages were covered fully or partially in the Seventh Pan. All these villages are actually getting the facility of safe drinking water. This is ensured through periodic reports received from States/UITs and sample analysis made by the technical officers during their tours to various villages from time to time. A study was undertaken in 1000 villages in 10 States of Andhra Pradesh, Bihar, Gujarat, Karnataka, Madhya Pradesh, Orissa, Punjab, Rajasthan, Uttar Pradesh and West Bengal in 1989-90 through Operation Research Group (ORG) which showed that rural people in the covered villages are actually receiving the facility of safe drinking water. The need for a further indepth study suggested by the' Public Accounts Committee will be discussed with the States/UTs shortly and appropriate action will be taken.

1088. [Transferred to the 8th January, 1991.]

Import of Phosphoric Acid

- 1089. SHRI ASHOK NATH VERMA: Will the Minister of AGRICUL TURE be pleased to $refe_r$ to the reply t_0 Unstarred Question 1141: given i_n the Rajya Sabha on the 18th May 1990 and state;
- (a) whether Government have instructed the MMTC that in future Phosphoric Acid (P205) must be imported in 100 per cent technical cry-staline Grade instead of 52 per cent to 54 per cent in Liquid form as it costs double in Freight in comparison to crystaline form and tremendous difficulties for handling storing, domestic transporting, etc.; and
- (b) if the reply to part (a) above (be in the negative, what are the technical administrative or financial difficulties MMTC are having for not